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BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

Original Application No. 46/2025/EZ

IN THE MATTER OF:

Mukul Haloi & Anr

----- Applicant

Versus

State of Assam & Ors

----- Respondents

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FILED BY:

Surendrakumar
Advocate

Mr. Surendra Kumar, Advocate
For the THE POLLUTION CONTROL
BOARD, ASSAM/Respondent

Email: surendra_kr15@rediffmail.com/ advsurendrakumar16@gmail.com

Filed On : 26.02.2026

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Sl. No.....17.....
Date.....26/2/2026.....

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

Original Application No. 46/2025/EZ

IN THE MATTER OF:

Mukul Haloi & Anr

----- Applicants

Versus

State of Assam & Ors

----- Respondents

Affidavit on behalf of the Respondent No. 2 i.e. Assam Pollution Control Board
pursuant to the order dated 16.01.2026 passed by this Hon'ble Tribunal

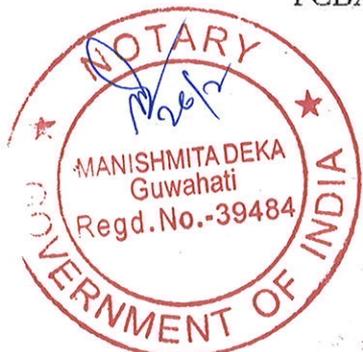
I, Mukunda Madhab Bora, son of Late Durga Dutta Baghri, aged about 59 years, working as Chief Environmental Engineer in Pollution Control Board, Assam, having its office at Bamunimaidam, Guwahati – 781 021, Assam, do hereby solemnly affirm and state as follows:

That, I in the capacity of Chief Environment Engineer of Assam Pollution Control Board, (hereinafter referred to as the Board), and conversant with the facts and circumstances do hereby solemnly affirm state as follows:

1. That, this affidavit is being affirmed in pursuant to the order dated 16.01.2026 passed by this Hon'ble National Green Tribunal, Eastern Zone. The said Order pertains to the submission regarding the consent status of M/s Pasa Stone Crusher Unit passed by the Pollution Control Board towards the subject units.
2. That the answering respondent begs to state that the Consent to Establish (CTE) was issued to the subject unit vide no. WB/KMP/T-149/23-24/6 dtd. 20/06/2023 with specific terms and conditions.

The Consent to Operate (CTO) was issued to the subject unit vide no. PCBA/CCA/2025/3110708 dtd. 12/03/2025 with specific terms and conditions.

[A copy of CTE dated 20.06.2023 and a copy of CTO dated 12.03.2025 is enclosed herewith as ANNEXURE-I and ANNEXURE-II]



26/2/26
NOTARY
MANISHMITA DEKA
Govt. of India
Guwahati, Regd. No. -39484

- ~~X~~
~~X~~
3. That the answering respondents begs to state that no order was issued by the Assam Pollution Control Board regarding withdrawal of the Consent to Establish/ Consent to Operate.
 4. That as regards the averments made in the prayer of the application, the Pollution Control Board, Assam is duty bound to abide by any directives passed by the Hon'ble Tribunal in the present facts and circumstances of the case.
 5. That the answering respondent craves the leave of this Hon'ble Tribunal to file additional affidavit, if required.

Manishmita Deka
NOTARY
MANISHMITA DEKA
Govt. of India
Guwahati, Regd. No.-39484

Mukunda Madhus Bora

DEPONENT

VERIFICATION

I, the deponent herein above, do hereby verify the contents of this affidavit to be true and correct to the best of my knowledge and belief, and no part of this affidavit is false and nothing material has been concealed therefrom.

Verified at Guwahati on this 26th day of February, 2026

Mukunda Madhus Bora

DEPONENT

Identified by:-

Siddhartha Baruah
Advocate
495/1999.

Solemnly affirmed before me this day, I certify that I read over and explained the contents to the declarant and that the declarant seemed perfectly to understand them.





Pollution Control Board, Assam
(Department of Environment & Forests, Government of Assam)

অসম প্রদূষণ নিয়ন্ত্রণ পৰিষদ

(অসম চৰকাৰৰ বন আৰু পৰিৱেশ বিভাগ)

NABL Accredited Testing Laboratory : Certificate No. TC-11384



No.WB/KMP/T-149/23-24/6

Dated Guwahati, the 20th of June, 2023

CONSENT TO ESTABLISH

The 'CONSENT TO ESTABLISH' (CTE), under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Rules framed thereunder, is granted to:

- i) Name of the unit : M/s. Pasa Construction (Stone Crusher).
- ii) Name of the Occupier / Applicant and Designation : Jiyuar Pasa, Partner.
- iii) Address of the unit : Vill: Bolakuchi, PO: Bolakuchi, Nalbari, Assam- 781335.
- iv) Detail of the project : Stone Crusher
(Orange Category)
- v) Cost of the project : Rs. 47.93 Lakhs.
- vi) Details of Crusher:

Sl No.	Type of Crusher	Capacity
1	Jaw Crusher	10 TPH

- vii) Details of Products:

Sl No.	Product	Quantity/ Capacity
1	Stone Aggregate	1000 MT/Month

TERMS AND CONDITIONS

General Conditions:-

- This Consent to Establish (CTE) has been accorded based on the particulars furnished by the applicant vide Application ID 1861931 and subject to addition of further or more conditions if so warranted by subsequent developments. The CTE will automatically become invalid if any change or alteration or deviation is made in actual practice.
- This CTE will be valid till the date of commissioning of the unit or seven (7) years whichever is earlier.
- The CTE may be modified, suspended in whole or in part or withdrawn by the Board during its term for cause including, but not limited to the following:-
 - Violation of any Terms and Conditions of this CTE;
 - Obtaining the CTE by misrepresentation or failure to disclose fully all relevant facts;
 - If any genuine complaint is received.
- The unit shall obtain prior 'Consent to Establish' from the Board for any further expansion, alteration, modification, modernization of the project.
- The unit shall obtain Consent to Operate (CTO) from the Board before starting of the unit.

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6. The project authority shall install a Display Board as per the Boards notification no. PCBA/LGL-95/2021/Notification/01 dtd.11.11.2021. (Appendix-A).
7. The project proponent shall develop a greenbelt/plantation area with native trees covering at-least 33% of the total plot area.
8. The unit shall install permanent boundary line/ partition wall of minimum 10 ft height with tin/asbestos sheet or other non-porous partition material with installation of permanent boundary posts.

Specific Conditions:-

A. Air / Emission Aspect:

1. The unit shall install screening machine with proper enclosure and dust collection mechanism.
2. The following pollution control measures shall be implemented by the project authority to minimize source as well as fugitive emission -
 - a) Dust containment cum suppression system at raw material feeding hopper and all the material transfer & dropping points.
 - c) Construction of metaled roads inside the factory premises.
 - d) Regular cleaning and wetting of ground within the premises.
3. Quantitative standard of emission (SPM) measured between 3 meters and 10 meters from any process equipment of a stone crushing unit shall not exceed 600 micrograms per cubic meter.
4. The unit shall comply with the ambient noise level standard, notified by MoEF & CC, GOI vide GSR 7, dated Dec.22, 1998, as mentioned here-in-under:

Limit in dB(A) Leq.	
Day time	Night time
75	70

B. Water Aspect:

1. Source of Water (Ground/Surface) : Ground Water
2. i. Water Consumption : 2 KLD
3. Permission/exemption shall be obtained from CGWA for extraction of Ground Water, as applicable.
4. a) Storm Water within the battery limit shall be channelized through separate drain/pipe passing through an Oil & Grease Catch Pit cum Sedimentation Tank.
 - b) For storm water discharge, the unit shall comply with the general effluent discharge parameters standard, notified by MoEF & CC, GOI vide G.S.R.422 (E) dtd. 19.05.1993 (Appendix-B).
9. Rain water harvesting facility shall be installed and maintained.

C. Solid Waste Aspect:

1. The non-hazardous solid waste generated from the unit shall be disposed of scientifically as per the provisions of the Solid Waste Management Rules, 2016.
2. Adequate system shall be adopted for reduction of waste generation and enhancement of re-utilization & recycling of waste materials.

11/3/21

Contd...p/3

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3. Proper housekeeping shall be maintained. The unit shall not burn any waste in the facility premises.

D. Plastic Waste Aspect:

1. Plastic waste generated in the unit shall be disposed of scientifically as per the provisions of the Plastic Waste Management Rules, 2016.
2. The unit shall not use any prohibited Single Use Plastic(SUP) items

E. Hazardous Waste Aspect:

1. Authorization under the Hazardous & Other Waste (Management and Trans Boundary Movement) Rules, 2016 shall be obtained from the Board.
2. The project authorities shall comply with the provisions of the said Rules.
3. Adequate facilities shall be provided for collection and storage of used/spent oil, which shall be sent to registered recyclers for recycling.
4. The unit shall dispose of any other Hazardous Waste generated by the unit as per the provisions of the Rules.
5. The unit shall identify and quantify all streams of Hazardous Waste generation as per Schedule-I and maintain proper record in Form-III of the said Rules.
6. The unit shall submit annual return in Form-IV under the said rules on or before 30th June every year.

F. E-Waste Aspects:

The unit shall comply with the provisions of the E- Waste Management Rules, 2022.

G. Construction and Demolition Wastes Aspects:

The unit shall comply with the provisions of the Construction and Demolition Wastes Management Rules, 2016 for management of construction and demolition wastes.

The unit shall submit compliance report of the mandated conditions of this CTE by April 15, every year to the Member Secretary, PCBA as well as to concerned Regional Office, Kamrup, PCBA, till the completion of the project. The Board will have the liberty to withdraw the CTE if adequate pollution control and safety measures are not implemented by the unit.

(Shantanu Kr. Dutta)
Member Secretary

Dated Guwahati, the 20th of June, 2023

No. WB/KMP/T-149/23-24/6

Copy to:

M/s. Pasa Construction, Vill: Bolakuchi, PO: Bolakuchi, Nalbari, Assam- 781335 for information and compliance of conditions.

(Shantanu Kr. Dutta)
Member Secretary



APPENDIX-A



**Pollution Control Board, Assam
Bamunimaidam, Guwahati-21**

NOTIFICATION

No. PCBA/LGL-95/2021/Notification/01

Dated Guwahati, the 11th Nov, 2021

In exercise of the powers conferred under Section-5 of the Environment (Protection) Act, 1986 as amended till date and keeping in view the need of public interest towards dissemination of vital information regarding Consent/Authorization of this Board, all industries are hereby directed to install a Display Board of minimum size 5'x4', near the main entrance gate.

The format of the display board is given below:

Name and Address of the Unit : M/s.	
Description of Consent/Authorization	Details
Consent to Establish (CTE)	No.: Date of Issue:
Consent to Operate (CTO)	No.: Date of validity:
Authorization under Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016 (if applicable)	No.: Date of Issue: Date of validity:

Member Secretary

Memo No. PCBA/LGL-95/2021/Notification/01-A
Copy to:

Dated Guwahati, the 11th Nov, 2021

1. The Commissioner & Secretary to the Govt. of Assam, Department of Environment & Forest, Dispur for kind information.
2. P.A. to the Chairman, PCBA for kind appraisal of the Hon'ble Chairman.
3. The All Regional Heads, PCBA for information & necessary action.
4. M/S APS Advertising Pvt. Ltd, Guwahati-1. They are requested to publish the "NOTICE" in "the Assam Tribune" and "Dainandin Barta" on 12.11.2021.
5. Notice Board, Head Office / Website (www.pcbassam.org), PCBA.


Member Secretary

The Environment (Protection) Rules, 1986

Appendix-D

[SCHEDULE - VI]
(See rule 3A)

**GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL
POLLUTANTS PART-A: EFFLUENTS**

S No	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
1.	Colour and odour	See 6 of Annexure-I	--	See 6 of Annexure -I	See 6 of Annexure-I
2.	Suspended solids mg/l, Max.	100	600	200	(a) For process waste water- 100 (b) For cooling water effluent 10 percent above total suspended matter of influent.
3.	Particulate size of suspended solids	Shall pass 850 micron IS Sieve	--	--	(a) Floatable solids, max. 3 mm. (b) Settleable solids, max. 850 microns.
24.	***	*	--	***	--
5.	pH Value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	shall not exceed 5°C above the receiving water temperature	--	--	shall not exceed 5°C above the receiving water temperature

¹ Schedule VI inserted by Rule 2(d) of the Environment (Protection) Second Amendment Rules, 1993 notified vide G S R 422(E) dated 19 05 1993, published in the Gazette No 174 dated 19 05 1993

² Omitted by Rule 2(d)(i) of the Environment (Protection) Third Amendment Rules, 1993 vide Notification No G S R 801(E), dated 31 12 1993



The Environment (Protection) Rules, 1986

S. No	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
7.	Oil and grease mg/l Max.	10	20	10	20
8.	Total residual chlorine mg/l Max.	1.0	--	--	1.0
9.	Ammonical nitrogen (as N), mg/l Max.	50	50	--	50
10.	Total Kjeldahl Nitrogen (as NH ₃) mg/l, Max.	100	--	--	100
11.	Free ammonia (as NH ₃) mg/l, Max.	5.0	--	--	5.0
12.	Biochemical Oxygen demand ¹ [3 days at 27°C] mg/l max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/l, max.	250	--	--	250
14.	Arsenic (as As), mg/l, max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg), mg/l, Max.	0.01	0.01	--	0.01
16.	Lead (as Pb) mg/l, Max.	0.1	1.0	--	2.0
17.	Cadmium (as Cd) mg/l, Max.	2.0	1.0	--	2.0
18.	Hexavalent Chromium (as Cr+6), mg/l max.	0.1	2.0	--	1.0

¹ Substituted by Rule 2 of the Environment (Protection) Amendment Rules, 1996 notified by G.S.R. 176, dated 24.12.1996 may be read as BOD (3 days at 27°C) wherever BOD 5 days 20°C occurred

The Environment (Protection) Rules, 1986




S. No	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
19.	Total chromium (as Cr.) mg/l, Max.	2.0	2.0	--	2.0
20.	Copper (as Cu) mg/l, Max.	3.0	3.0	--	3.0
21.	Zinc (As Zn.) mg/l, Max.	5.0	15	--	15
22.	Selenium (as Se.) mg/l, Max.	0.05	0.05	--	0.05
23.	Nickel (as Ni) mg/l, Max.	3.0	3.0	--	5.0
24.	***	*	*	*	*
25.	***	*	*	*	*
26.	***	*	*	*	*
27.	Cyanide (as CN) mg/l Max.	0.2	2.0	0.2	0.2
28.	***	*	*	*	*
29.	Fluoride (as F) mg/l Max.	2.0	15	--	15
30.	Dissolved Phosphates (as P), mg/l Max.	5.0	--	--	--
31.	***	*	*	*	*
32.	Sulphide (as S) mg/l Max.	2.0	--	--	5.0
33.	Phenoile compounds (as C ₆ H ₅ OH) mg/l, Max.	1.0	5.0	--	5.0

¹ Omitted by Rule 2(d)(i) of the Environment (Protection) Third Amendment Rules, 1993 vide Notification No G S R. 801(E), dated 31 12 1993



The Environment (Protection) Rules, 1986



S. No.	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
34.	Radioactive materials :				
	(a) Alpha emitter micro curie/ml	10 ⁻⁷	10 ⁻⁷	10 ⁻⁸	10 ⁻⁷
	(b) Beta emitter micro curie/ml.	10 ⁻⁸	10 ⁻⁸	10 ⁻⁷	10 ⁻⁸
35	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
36.	Manganese (as Mn)	2 mg/l	2 mg/l	--	2 mg/l
37.	Iron (as Fe)	3 mg/l	3 mg/l	--	3 mg/l
38.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	--	0.2 mg/l
39.	Nitrate Nitrogen	10 mg/l	--	--	20 mg/l
40.	***	*	*	*	*

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¹ Omitted by Rule 2(d)(i) of the Environment (Protection) Third Amendment Rules, 1993 vide Notification No. O S R 801(E) dated 31 12 1993



Pollution Control Board, Assam
(Department of Environment & Forests, Government of Assam)

অসম প্ৰদূষণ নিয়ন্ত্ৰণ পৰিষদ
(অসম চৰকাৰৰ বন আৰু পৰিবেশ বিভাগ)

Website : www.pcbassam.org; E-mail : membersecretary@pcbassam.org



Certificate No. PCBA/CCA/2025/3110708

Date: 12/03/2025

CCA Application ID No: 3110708

**Consolidated Consent and Authorization
(CCA)**

To,

M/S PASA CONSTRUCTION
PO SONDHA BATAHGILA GP Nalbari

Consent to Operate (CTO) under the provisions of the Water Act (1974), the Air Act (1981) with validity till 31/03/2026.

A) Consent to Operate

'CONSENT TO OPERATE' (CTO), under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Rules framed thereunder, is granted to:

- | | | | |
|------|---------------------------------|---|--------------------------------|
| i. | Name of the Unit | : | M/S PASA CONSTRUCTION |
| ii. | Name of the Director/Proprietor | : | JIYAU PASA |
| iii. | Address of the Unit | : | PO SONDHA BATAHGILA GP Nalbari |
| iv. | Cost of the unit (in lakh) | : | 48.00 |
| v. | Type of the Unit | : | Stone Crushing Unit |
| vi. | Category of the Unit | : | Orange Category |

vii) Details of Raw Material:

SI No.	Raw Material	Quantity
--------	--------------	----------

viii) Details of Products:

SI No.	Products	Capacity
I	Stone Aggregate	1000 MT/Month

Details of Service:

SI No.	Service	Capacity
--------	---------	----------

ix) D.G Sets

SI No.	Details of DG Set
--------	-------------------

x) Raw Water Details

SI No.	Particulars/Parameter	Value/Details
1	Raw Water Consumption	2.0 KLD

xi) Effluent generation and treatment

SI No.	Particulars/Parameter	Value/Details
1	Effluent Generation	Nil

xii) Emission sources and APCDs

SI No.	Sources	Stack height	APCD	Other detail
--------	---------	--------------	------	--------------

xiii) EPR Registration Details

SI No.	Governing Rules	Applicability (Y/N)	Details
1	PWM	N/A	N/A

xiv) Other clearances/NOC from competent authorities Details

SI No.	Clearance/NOC	Applicability (Y/N)	Details
1	CGWA	Y (Ground water)	Not Obtained

TERMS AND CONDITIONS:

1. The project authority shall install a Display Board as per the Boards notification no. PCBA/LGL-95/2021/Notification/01 dtd.11.11.2021. (Appendix-A).
2. The project proponent shall develop a greenbelt/plantation area with native trees covering at least 33% of the total plot area.
3. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981, as amended, any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the unit premises for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial of this right will cause withdrawal of the CTO.
4. The unit shall apply for renewal of this CTO before expiry. The Board has decided to renew the CTO for validity of five (5) years after receiving due fees for the entire period.
5. The unit shall comply with the ambient noise level standard, notified by MoEF & CC, GOI vide GSR 7, dated Dec.22, 1998, as mentioned: Day Time (6:00AM - 10:00PM): 75 dB(A) Leq. and Night Time (10:00 PM - 6:00AM): 70 dB(A) Leq.

6. Proper housekeeping shall be maintained. The unit shall not burn any waste inside the factory premises.
7. The CTO may be modified, suspended in whole or in part or withdrawn by the Board during its term for cause including, but not limited to the following as Violation of any Terms and Conditions of this CTO, Obtaining the CTO by misrepresentation or failure to disclose fully all relevant facts, if any genuine complaint is received.
8. The unit shall obtain prior 'Consent to Establish' from the Board for any further expansion, alteration, modification, modernization of the project.

SPECIFIC CONDITION

A. Air Aspect:-

1. The unit shall install and operate the crusher and screening machine, with proper enclosure and dust collection system.

2. The stone crushing unit shall implement the following air pollution control measures to control source as well as fugitive emission:

- a. Dust containment cum suppression system at raw material feed Hopper, all material transfer and dropping points.
- b. Construction of the metallic haul roads within the premises.

3. Quantitative standard for SPM:-

The suspended particulate matter measured between 3 to 10 meters from any process equipment of a stone-crushing unit shall not exceed 600g/m³.

4. The Ambient Air Quality, within the Plant premises shall be maintained within the National Ambient Air Quality Standards, notified by MoEF & CC, vide G.S.R.826 (E) dtd.19.11.2009, especially with respect to PM10, & PM2.5 as mentioned in Appendix-B.

B. Water aspect:-

1. The project proponent must obtain NOC from CGWA within one month from the date of issue of CCA, unless failing in exempted category as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto.

2. i) Storm water shall not be allowed to mix with any effluent and/or floor washings.

ii) Storm water within the battery limits shall be channelized through separate drain/pipe passing through an Oil and Grease Trap cum sedimentation tank.

iii) For storm water discharge, the unit shall comply with general effluent discharge parameters standard, notified by MoEF & CC, GOI vide G.S.R. 422 (E); dated 31.12.1993 (Appendix-C).

3. Rainwater harvesting facility shall be installed and maintained.

C. Solid Waste Aspect:

1. Adequate facility shall be created for collection, storage, transportation, treatment and disposal of non-hazardous solid waste generated from the unit.

2. Adequate system shall be adopted on reduction of waste generation and enhancement of re-utilization and recycling of waste materials.

3. Solid waste generated in the unit shall be disposed of as per the provisions of Solid Waste Management Rules, 2016.

The unit shall submit compliance report of the mandated conditions by April 15th every year to Member Secretary, PCBA as well as concerned Regional Office, PCBA. The Board will have the liberty to withdraw the CTO if adequate pollution control and safety measures are not implemented by the unit.



(Mukunda Madhab Bora)
Addl. Chief Env. Engineer
Pollution Control Board, Assam

Appendix-A



**Pollution Control Board, Assam
Bamunimaidam, Guwahati-21**



NOTIFICATION

No. PCBA/LGL-95/2021/Notification/01

Dated Guwahati, the 11th Nov, 2021

In exercise of the powers conferred under Section-5 of the Environment (Protection) Act, 1986 as amended till date and keeping in view the need of public interest towards dissemination of vital information regarding Consent/Authorization of this Board, all industries are hereby directed to install a Display Board of minimum size 5'x4', near the main entrance gate.

The format of the display board is given below:

Name and Address of the Unit : M/s.	
Description of Consent/Authorization	Details
Consent to Establish (CTE)	No.: Date of Issue:
Consent to Operate (CTO)	No.: Date of validity:
Authorization under Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016 (if applicable)	No.: Date of Issue: Date of validity:

|
Member Secretary

Memo No. PCBA/LGL-95/2021/Notification/01-A

Dated Guwahati, the 11th Nov, 2021

Copy to:

1. ✓ The Commissioner & Secretary to the Govt. of Assam, Department of Environment & Forest, Dispur for kind information.
2. P.A. to the Chairman, PCBA for kind appraisal of the Hon'ble Chairman.
3. The All Regional Heads, PCBA for information & necessary action.
4. M/S APS Advertising Pvt. Ltd, Guwahati-1. They are requested to publish the "NOTICE" in "the Assam Tribune" and "Dainandini Barta" on 12.11.2021.
5. Notice Board, Head Office / Website (www.pcbassam.org), PCBA.

Member Secretary
Member Secretary

MINISTRY OF ENVIRONMENT AND FORESTS NOTIFICATION

New Delhi, the 16th November, 2009

G.S.R. 826(E).— In exercise of the powers conferred by section 6 and section 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. (1) These rules may be called the Environment (Protection) Seventh Amendment Rules, 2009.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Environment (Protection) Rules, 1986 (hereinafter referred to as the said rules), in rule 3, in sub-rule (3B), for the words, brackets, figures and letters, "in columns (3) to (5) of Schedule VII", the words, brackets, figures and letters "in columns (4) and (5) of Schedule VII" shall be substituted.
3. For Schedule VII to the said rules and entries relating thereto, the following Schedule and entries shall be substituted, namely:—

[SCHEDULE VII]

[Sec rule 3(3B)]

NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl No.	Pollutant	Time Weighted Average	Concentration in Ambient Air		
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1	Sulphur Dioxide (SO ₂) µg/m ³	Annual* 24 hours**	50 80	20 80	- Improved West and Gaeke - Ultraviolet fluorescence
2	Nitrogen Dioxide (NO ₂) µg/m ³	Annual* 24 hours**	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3	Particulate Matter (size less than 10 µm) or PM ₁₀ µg/m ³	Annual* 24 hours**	60 100	60 100	- Gravimetric - TOEM - Beta attenuation
4	Particulate Matter (size less than 2.5 µm) or PM _{2.5} µg/m ³	Annual* 24 hours**	40 60	40 60	- Gravimetric - TOEM - Beta attenuation

(1)	(2)	(3)	(4)	(5)	(6)
5	Ozone (O ₃) µg/m ³	8 hours** 1 hour**	100 180	100 180	- UV photometric - Chemiluminescence - Chemical Method
6	Lead (Pb) µg/m ³	Annual* 1 hour**	0.50 1.0	0.50 1.0	- AAS /ICP method after sampling on EPM 2000 or equivalent filter paper - ED-XRF using Teflon
7	Carbon Monoxide(CO) mg/m ³	8 hours** 1 hour**	02 04	02 04	- Non Dispersive Infra Red (NDIR) spectroscopy
8	Ammonia(NH ₃) µg/m ³	Annual* 24 hour**	100 400	100 400	- Chemiluminescence - Indophenol blue method
9	Benzene (C ₆ H ₆) µg/m ³	Annual*	05	05	- Gas chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10	Benzo(α) Pyrene(BaP) – particulate phase only, ng/m ³	Annual*	01	01	- Solvent extraction followed by HPLC/GC analysis
11	Arsenic (As), ng/m ³	Annual*	06	06	- AAS ICP method after sampling on EPM 2000 or equivalent filter paper
12	Nickel (Ni), ng/m ³	Annual*	20	20	- AAS /ICP method after sampling on EPM 2000 or equivalent filter paper

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Note.— Whenever and wherever monitoring results on two constitutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigation".

[F.No –Q-15017/43/2007-CPW]
RAJNEESH DUBE, Jt. Secy.

Note.— The principal rules were published in the Gazette of India, Extraordinary vide number S.O.844(E), dated the 19th November, 1986; and subsequently amended vide numbers S.O. 433(E), dated the 18th April, 1987; G.S.R. 176 (E) dated the 2nd April 1996; and were recently amended vide numbers G.S.R. 97(E), dated the 18th February, 2009; G.S.R. 149(E), dated the 4th March, 2009; G.S.R 512(E), dated the 9th July, 2009; G.S.R. 543(E), dated the 22nd July, 2009; G.S.R. 595(E), dated the 21st August, 2009; and G.S.R. 794(E), dated the 4th November, 2009.

Appendix-

General Standards for discharge of environment Pollutants Part-A: Effluents

S. No.	Parameter	Standards			
		Inland surface water	public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
1	Color and Odor	5 to 25 Agreeable	-	5 to 25 Agreeable	5 to 25 Agreeable
2	Suspended Solids mg/l, Max.	100	600	200	(a) For process waste water-100 (b) For Cooling water effluent 10 percent above total suspended matter of influent
3	Particular size of suspended solids	Shall pass 850 micron IS Sieve	-	-	(a) Floatable solids, max. 3 mm (b) Settleable solids, max 850 microns
4*	---	-	-	---	-
5	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 5°C above the receiving water temperature	-	-	Shall not exceed 5°C above the receiving water temperature
7	Oil and grease mg/L Max	10	20	10	20
8	Total residual chlorine mg/l, Max	1.0	-	-	1.0
9	Ammonical nitrogen (as N), mg/1 max.	50	50	-	50
10	Total Kjeldhal nitrogen (as NH ₃) mg/l, Max	100	-	-	100
11	Free Ammonia (as NH ₃) mg/1, Max	5.0	-	-	5.0
12	Biochemical oxygen demand (5 days at 20°C), mg/1 Max)	30	350	100	100
13	Chemical Oxygen demand, mg/1 Max	250	-	-	250
14	Arsenic (as As) mg/1 Max	0.2	0.2	0.2	0.2

Continued to p/2....

-2-					
15	Mercury (As Hg), mg/1 max)	0.01	0.01	-	0.01
16	Lead (as Pb) mg/L, Max	0.1	1.0	-	2.0
17	Cadmium (as Cd) mg/1, Max	2.0	1.0	-	2.0
18	Hexavalent chromium, (as Cr) mg/1, Max	0.1	2.0	-	1.0
19	Total chromium (as Cr) mg/l, Max	2.0	2.0	-	2.0
20	Copper (as Cu) g/l, Max	3.0	3.0	-	3.0
21	Zinc (as Zn) mg/l, Max	5.0	15	-	15
22	Selenium (as Se) mg/l, Max	0.05	0.05	-	0.05
23	Nickel (as Ni) mg/l, Max	3.0	3.0	-	5.0
24*	-	-	-	-	-
25*	-	-	-	-	-
26	-	-	-	-	-
27	Cyanide (as CN), mg/l Max	0.2	2.0	0.2	0.2
28*	-	-	-	-	-
29	Fluoride (as F) mg/l Max	2.0	15	-	15
30	Dissolved Phosphates (as p), mg/l Max	5.0	-	-	-
31*	-	-	-	-	-
32	Sulphide (as S) mg/l Max	2.0	-	-	5.0
33	Phenolic Compounds (as C ₆ H ₅ OH) mg/l Max	1.0	5.0	-	5.0
34	Radioactive materials:				
	(a) Alpha emitter micro curie/ml	10 ⁻⁷	10 ⁻⁷	10 ⁻⁸	10 ⁻⁷
	(b) Beta emitter micro curie/ml	10 ⁻⁶	10 ⁻⁶	10 ⁻⁷	10 ⁻⁶
35	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
36	Manganese (as Mn)	2 mg/l	2 mg/l	-	2 mg/l
37	Iron (as Fe)	3 mg/l	3 mg/l		3 mg/l
38	Vanadium (asV)	0.2 mg/l	0.2 mg/l		0.2 mg/l
39	Nitrate Nitrogen	10 mg/l	-	-	20 mg/l
40	-	-	-	-	-